

**GOVERNMENT OF INDIA**  
**MINISTRY OF MINES**  
**RAJYA SABHA**  
**QUESTION NO 23.11.2009**  
**ANSWERED ON**  
**BALCO CHIMNEY COLLAPSE .**

420

Shri D. Raja

Will the Minister of COAL AND MINES be pleased to state :-

- (a) whether it is a fact that more than 20 people were killed and more than 50 people were injured when a chimney of Bharat Aluminium Company Ltd. (BALCO) collapsed on the 23rd September, 2009;
- (b) if so, the details thereof and the compensation paid the dependants of the deceased/injured;
- (c) whether any inquiry has been conducted into this tragic incidence; and
- (d) if so, the details thereof?

**ANSWER**

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION

(SHRI B. K. HANDIQUE)

(a): Bharat Aluminium Company Limited (BALCO) has informed that on 23rd September, 2009, an under construction chimney at the 1200 megawatt power plant project collapsed leading to the death of 40 workers engaged by Gannon Dunkerley & Company Limited (GDCL), the sub-contractor which was awarded the contract to construct the chimney by SEPCO Power Construction Corporation, the Engineering, Procurement and Construction (EPC) contractor of BALCO.

(b): BALCO has intimated that they have paid Rs. 5,00,000 as compensation to the kin of each of the deceased workers. Besides, the contractor and the sub-contractor put together, have announced compensation of Rs. 5,00,000 to the kin of each of the deceased. Further, an ex-gratia to the tune of Rs. 1 lakh each to the next of kin of the deceased contract labourers in the accident and Rs. 50,000 each to the contract labourers who got injured has been sanctioned from the Prime Minister's Relief Fund. The State Government of Chattisgarh has announced relief of Rs. 1.00 lakh to each of the kin of the families who have suffered loss of life. State Govt. of Bihar and State Government of Jharkhand have announced relief of Rs. 1.00 lakh to the kin of the families of the deceased hailing from their respective States.

(c) and (d): As per information obtained from the State Government, the Government of Chhatisgarh has ordered judicial Inquiry by one man Inquiry Commission to go into the causes of accident and other matters.